

(a) whether there is any proposal before the government to generate Nuclear Power in the coastal region of Andhra Pradesh; and

(b) if so, the details thereof and the present position of the scheme ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) No, Sir.

(b) Does not arise.

Kaiga Power Plant

3850. SHRI K.H. MUNIYAPPA : Will the PRIME MINISTER be pleased to state :

(a) the time by which the Kaiga Power Plant likely to become functional; and

(b) the other details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b) The Kaiga Atomic Power Project consists of 2 units of capacity 220 MWe each. As of now, all activities other than dome construction are in an advanced stage, with an overall physical progress of around 82%. In respect of IC dome of Kaiga unit-2, Design basis report has been approved by the regulatory authority. Steel support structure for I.C. Dome construction has been erected. Installation of wooden form work is expected to be completed by end March 1997. Mock-up for portion of dome near steam generator openings is expected to be completed by end March, 1997. Concreting of I.C. Dome is scheduled to be completed by June 1997.

As regards Kaiga Unit-1, Design Basis Report (DBR) for re-engineering work of I.C. Dome is expected to be submitted by end March 1997 to the regulatory authority for approval. After the approval of the regulatory authority is received for the DBR, design report will be submitted to regulatory authority by end April 1997. Clearance for the design report is expected in September, 1997 and the I.C. Dome construction is scheduled in October 1997. Most of the major equipments have been installed and testing and commissioning activities of certain systems have been started. Round and clock work will be carried out in the area of inner containment dome construction, nuclear piping and other critical areas of construction. With concerned efforts, Kaiga units-2&1 are expected to achieved criticality in May, 1998 and November 1998 respectively.

R And D Cess

3851. SHRI BHAKTA CHARAN DAS :
SHRI SULTAN SALAHUDDIN OWAISI

Will the Minister of SCIENCE & TECHNOLOGY be pleased to state :

(a) the total amount accumulated in the R&D Cess Fund during the last three years;

(b) whether any loan is given from this fund for indigenous technology projects;

(c) if so, the total amount so disbursed;

(d) whether the Government proposes to give more autonomy to R&D Cess Board; and

(e) if so, the details thereof and likely benefits for according more autonomy to this Board ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI. YOGINDER K. ALAGH) : (a) The cess collected under the Research and Development Cess Act, 1986 (as amended in 1995) during the last three years is as follows :

	Rs. (in crores)
1993-94	60.73
1994-95	71.42
1995-96	81.41

(b) and (c) The proceeds of the Cess are first credited to the Consolidated Fund of India. Central Government makes funds available as appropriated by Parliament to the Technology Development Board (TDB) which was constituted in September, 1996 under the Technology Development Board Act, 1995. The Board includes representatives from Ministry of science and Technology, Departments of Expenditure, Industrial Development, Rural Development and persons having experience in technology development and application, banking and finance, industry, agriculture and rural development. The Board provides equity capital and financial assistance to industrial concerns and other agencies attempting development and commercial application of indigenous technology or adapting imported technology to wider domestic applications under the provisions of the Act. No disbursement has been made by the Board as 62 applications received are evaluated. The applications cover areas such as Agriculture, Medical, Electricals & Electronics, Rural Development, Biofertilisers & Biopesticides, Chemicals, Civil & Mechanical Engineering, Transport and Energy.

(d) and (e) The functioning of the Board is governed

by the provisions of the Technology Development Board Act, 1995. Government value the participation of non-official members on the Board.

[Translation]

Urban Development

3852. SHRI D.P. YADAV : Will the PRIME MINISTER be pleased to state :

(a) the extent to which the amount utilised for urban development out of the amount allocated by the Union Government during 1996-97;

(b) the amount spent on the sanitation in slum in the urban areas out of it; and

(c) the amount being provided for urban development during the Ninth Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY

AFFAIRS (DR. U. VENKATESWARLU) : (a) The amounts released for urban development projects out of the amounts allocated by the Union Government during 1996-97 (as on date) are given in the attached statement. Utilisation certificates for the amounts released this year will be due next year only.

(b) Urban development is a State subject and funds for sanitation are provided by respective State Governments and Municipalities. Out of the programmes supported by the Government of India, the Low Cost Sanitation (LCS) Scheme aims at improving sanitary conditions, particularly in slums. The amount released under LCS during 1996-97 is shown in Annexure. Data on the amounts spent under LCS on sanitation in slums are not maintained at the Government of India level and are not available.

(c) It is not possible to indicate the amount being provided for urban development during the 9th Plan at this juncture in the absence of the firming of the 9th Plan for the Urban Sector.

Statement

Allocations Provided and Releases Made for Urban Development Projects (1996-97)

Name of Scheme	Allocation (1996-97)	Released so far
1. Integrated Development of Small & Medium Towns	Rs. 28.26 Crores	Rs. 15.76 Crores
2. Accelerated Urban Water Supply Programme	Rs. 20 Crores	Rs. 20 Crores
3. Low Cost Sanitation	Rs. 13.80 Crores	Rs. 13.80 Crores

[English]

Supply of Petrol

3853. SHRI B.L. SHANKAR : Will the PRIME MINISTER be pleased to state :

(a) the demand and supply of petrol, diesel in the country at present and the component of indigenous production;

(b) the amount spent for importing the same during 1996-97; and

(c) the subsidy component for the customers ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) For the year 1996-97, the estimated demand of petrol and diesel in country is 5.18 MMT and 35.55 MMT respectively. The indigenous productions of petrol and diesel for 1996-97 is assessed at 4.52 MMT and 22.07 MMT respectively.

(b) During 1996-97 (April to December, 1996) an

amount of Rs. 152 crores and Rs. 7179 crores has been spent on import of petrol and diesel respectively.

(c) Subsidy on petroleum products is met through Oil Pool Account Mechanism by way of cross subsidisation of the products whose prices are fixed above their cost of production. During 1996-97 the subsidy on Diesel is estimated to go up to Rs. 8340 crores. There is no subsidy on petrol.

Levying of Tax

3854. SHRI K. PARASURAMAN : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal under consideration of the Government to levy tax on sale of houses and flats by the builders and property/estate dealers; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) No